

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

6.M.A. 2897/2019
IN
C.P.(IB)-1732(MB)/2018

CORAM: SHRI BHASKARA PANTULA MOHAN, MEMBER (J)
SHRI SHYAM BABU GAUTAM, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **03.09.2019**

NAME OF THE PARTIES: Joel Cardoso
v/s.

Priority Marketing Pvt. Ltd.

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

MA 2958 of 2019

This is an application filed under section 12 (A) of the I & B Code R/w Regulations 30 A of the CIRP Regulations initiated against the Corporate Debtor for withdrawal of CP No. 1732 of 2018.

Heard the Counsel for the Applicant.

Counsel for the Applicant submits that the matter is amicably settled between the parties and they received the entire amount and prays for withdrawal of this Petition.

Accordingly, this Application is allowed permitting the applicant to withdraw the Petition. The order of CIRP passed in this Petition is recalled and the IRP is discharged from his duties. It is also submitted that the Corporate Debtor has paid the fees and out of pocket expenses to the IRP.

Accordingly, the CP is closed.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)
/NP/

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)

